

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER OF THE HEARING ON 29<sup>th</sup> April, 2024, 10:30 A.M.**

CP (IB) No. 12/CB/2023, IA (IB) No. 76/CB/2024

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Omkara Asset Reconstruction Pvt. Ltd. -Vs- Abhishek Atlani
Under Section	95 (1) IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Joy Saha, Sr. Adv.  
Ms. Kiran Sharma, Adv.

For Respondent (s)

Mr. Prashant Sivarajan, Adv.  
Mr. Justin George, Adv.  
Ms. Sneh Maheswari, RP

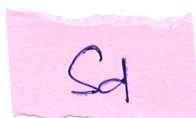
**ORDER**

**IA (IB) No. 74/CB/2024:**

This application has been filed under Section 60(5) of IBC for replacement of RP. Both sides counsel present. Affidavit as referred in the daily order dated 02.04.2024 is not filed on the applicant side. List the matter on 18.06.2024.

**CP (IB) No. 10/CB/2023:**

Ld. Senior counsel Mr. Joy Saha along with Ms. Kiran Sharma appears for the Financial Creditor. Ms. Sneh Maheswari, the existing RP is also present. Ld. counsel Mr. Prashant Siavranjan appearing for the Personal Guarantor. Objection of the RP report has already been filed. Petitioner counsel is permitted to file rejoinder, if any. Matter adjourned to 18.06.2024.



**Kaushalendra Kumar Singh**  
**Member (Technical)**



**P. Mohan Raj**  
**Member (Judicial)**